CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.759/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Adani Solar Energy Jaisalmer One Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Petition No.933/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Two Ltd. and Solar Energy Corporation of India Ltd.

Petitioner : Adani Hybrid Energy Jaisalmer Two Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Petition No.952/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Three Ltd. and Solar Energy Corporation of India Ltd.

Petitioner : Adani Solar Energy Jaisalmer One Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **19.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, Adani Solar
Ms. Sakshi Kapoor, Advocate, Adani Solar
Shri Adamya Ojha, Advocate, Adani Solar
Shri Akhil Hasija, Advocate, CSPDCL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Anand Ganesan, Advocate, PSPCL

Shri Amal Nair, Advocate, PSPCL
Ms. Devyani Prasad, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that the Petitioners had already concluded their opening arguments at the previous hearing and that the Respondents were to commence their arguments.

2. In response, learned counsel for the Respondent, PSCPL, submitted that the arguments in the matters would take some time and, due to paucity of time, requested that the matters be taken up for hearing on another date. Learned counsel for the Petitioners did not oppose the request, but prayed for listing of the matters on an early date.

3. Considering the above submissions and in view of paucity of time, the Commission adjourned the matters.

4. The matters remained part-heard and will be listed for hearing on **10.12.2026**.

By order of the Commission
Sd/-
(Vipan Sharma)
Deputy Chief (Law)